

## HIGH COURT OF ANDHRA PRADESH AT AMARAVATI

VACATIONS – Summer Vacation, 2022 – High Court of Andhra Pradesh – Sitting Arrangements – Notification – Issued.

**ROC.No.510/SO/2021**

**DATED:05.05.2022**

### **NOTIFICATION No. 6/SO/2022**

\*\*\*\*\*

It is hereby notified that the High Court of Andhra Pradesh will be closed for Summer Vacation, 2022 from Monday, the 9<sup>th</sup> May, 2022 to Friday, the 10<sup>th</sup> June, 2022 (both days inclusive).

2. During the Vacation, the following Hon'ble Judges will be sitting in the High Court of Andhra Pradesh, for hearing the matters as mentioned in the table:

#### **FIRST HALF**

First Half of Vacation Courts during Summer Vacation, 2022 is from **Monday, the 9<sup>th</sup> May, 2022 to Thursday, the 26<sup>th</sup> May, 2022** (both days inclusive).

| <b>Sl. No.</b> | <b>Filing date</b>      | <b>Court working day</b> | <b>Names of the Hon'ble Judges</b>   | <b>Bench/Single Matters</b> |
|----------------|-------------------------|--------------------------|--|-----------------------------|
| 1.             | 10.05.2022<br>(Tuesday) | 12.05.2022<br>(Thursday) | Hon'ble Dr. Justice K. Manmadha Rao<br>and<br>Hon'ble Sri Justice Tarlada Rajasekhar Rao | Division Bench              |
|                |                         |                          | Hon'ble Sri Justice Ravi Cheemalapati  | Single Bench                |
| 2.             | 17.05.2022<br>(Tuesday) | 19.05.2022<br>(Thursday) | Hon'ble Dr. Justice K. Manmadha Rao<br>and<br>Hon'ble Sri Justice Tarlada Rajasekhar Rao | Division Bench              |
|                |                         |                          | Hon'ble Sri Justice Ravi Cheemalapati  | Single Bench                |
| 3.             | 24.05.2022<br>(Tuesday) | 26.05.2022<br>(Thursday) | Hon'ble Dr. Justice K. Manmadha Rao<br>and<br>Hon'ble Sri Justice Tarlada Rajasekhar Rao | Division Bench              |
|                |                         |                          | Hon'ble Sri Justice Ravi Cheemalapati  | Single Bench                |

## SECOND HALF

Second Half of Vacation Courts during Summer Vacation, 2022 is from **Friday, the 27<sup>th</sup> May, 2022 to Friday, the 10<sup>th</sup> June, 2022** (both days inclusive)

| Sl. No. | Filing date             | Court working day        | Names of the Hon'ble Judges  | Bench/Single Matters |
|---------|-------------------------|--------------------------|--|----------------------|
| 1.      | 31.05.2022<br>(Tuesday) | 02.06.2022<br>(Thursday) | Hon'ble Sri Justice<br>U. Durga Prasad Rao<br>and<br>Hon'ble Sri Justice<br>B. Krishna Mohan | Division Bench       |
|         |                         |                          | Hon'ble Sri Justice<br>Venkateswarlu<br>Nimmagadda   | Single Bench         |
| 2.      | 07.06.2022<br>(Tuesday) | 09.06.2022<br>(Thursday) | Hon'ble Sri Justice<br>U. Durga Prasad Rao<br>and<br>Hon'ble Sri Justice<br>B. Krishna Mohan | Division Bench       |
|         |                         |                          | Hon'ble Sri Justice<br>Venkateswarlu<br>Nimmagadda   | Single Bench         |

### **Note:**

- (i) In case of exigency, a Special Division Bench will be constituted with the permission of the Hon'ble Chief Justice during the vacation.
- (ii) After completion of Division Bench work, their Lordships will take up Single Bench matters.
- (iii) The Hon'ble Senior Judge will allocate the subject matters.
- (iv) The House Motions, if any, may be moved before the Hon'ble Senior Vacation Judge through the Senior Vacation Officer.

**3.** Hon'ble Vacation Judges will hold the Court on the dates mentioned as above to hear the following types of matters, as their Lordships think fit.

- i. Habeas Corpus
- ii. Anticipatory bail
- iii. Bail applications, if bail is refused by Magistrates and Sessions Judges/Additional Sessions Judges.
- iv. Any other urgent matter, which cannot wait till the end of the vacation (such as eviction/dispossession, demolition etc.) specifically permitted by the Senior Vacation Judge.

#### 4. General Instructions

- i. All lunch motions/urgent mentions relating to the Hon'ble Division Bench shall be moved before the Hon'ble Division Bench.
- ii. All lunch motions/urgent mentions relating to the Hon'ble Single Bench shall be moved before the Hon'ble Single Judge only.
- iii. Routine matters will not be taken up during vacation, except with the permission of the Hon'ble Senior Vacation Judge.
- iv. No pending case except there is a specific order to post during the vacation shall be taken in vacation.
- v. Notice of any application of urgent nature shall be given to the Vacation Officers before 1-30 p.m. on the day of filing.
- vi. No policy and administrative matters shall be taken up during vacation.

#### 5. The following officers are nominated as the vacation officers.

##### **VACATION OFFICERS FOR THE FIRST HALF**

**FROM 9<sup>th</sup> May, 2022 TO 26<sup>th</sup> May, 2022**

- |                            |                     |
|----------------------------|---------------------|
| 1. Sri B. Narasinga Rao,   | Deputy Registrar    |
| 2. Sri G. Srinivasa Reddy, | Assistant Registrar |
| 3. Smt. M. Padmalatha,     | Assistant Registrar |
| 4. Smt. G. Hela Naidu,     | Assistant Registrar |

##### **VACATION OFFICERS FOR THE SECOND HALF**

**FROM 27<sup>th</sup> May, 2022 TO 10<sup>th</sup> June, 2022**

- |                          |                     |
|--------------------------|---------------------|
| 2. Sri K. Tata Rao,      | Deputy Registrar    |
| 3. Smt. U. Sridevi,      | Assistant Registrar |
| 4. Sri A. Vijaya Babu,   | Assistant Registrar |
| 5. Sri B. Chitti Joseph, | Assistant Registrar |

  
**REGISTRAR GENERAL**

To

- 1) The Principal Private Secretary to the Hon'ble the Chief Justice (with a request to place the notification before the Hon'ble the Chief Justice for His Lordship's kind perusal)
- 2) All the P.Ss to the Hon'ble Judges (with a request to place the notification before the Hon'ble Judges for their Lordships' kind perusal).
- 3) All the Registrars, High Court of Andhra Pradesh.
- 4) The Registrar (IT)-cum-Central Project Coordinator, High Court of Andhra Pradesh [with a request to instruct the concerned to place the notification in High Court's website]

- 5) All the Unit Heads in the State of Andhra Pradesh.
- 6) All the Officers, High Court of Andhra Pradesh.
- 7) All the Section Heads, High Court of Andhra Pradesh.
- 8) The Director, Judicial Academy, Secunderabad.
- 9) The Director, A.P. High Court Mediation & Arbitration Centre, High Court Building, Amaravati.
- 10) The Member Secretary, A.P. State Legal Services Authority, High Court Building, Amaravati.
- 11) The Secretary, A.P High Court Legal Service Committee, High Court Building, Amaravati.
- 12) The Advocate General, State of Andhra Pradesh, Amaravati.
- 13) The Secretary to Governor, for the State of Andhra Pradesh, Vijayawada.
- 14) The Chief Secretary to Government, Government of Andhra Pradesh, A.P. Secretariat, Velagapudi, Amaravathi.
- 15) The Secretary to Govt., Law (L.A & J-Home Courts) Dept., Government of Andhra Pradesh, Velagapudi, Amaravati, Guntur District - 522237.
- 16) The Registrar, A.P. Lokayukta, Kurnool.
- 17) The Registrar, Andhra Pradesh State Consumers Redressal Forum, Vijayawada
- 18) The Chairman, Sales Tax Appellate Tribunal, at Visakhapatnam.
- 19) The Special Judge for trial of CBI Cases, Visakhapatnam.
- 20) The Presiding Officer, Labour Court, Anantapuramu, Guntur and Visakhapatnam.
- 21) The Additional Registrar, Railway Claims Tribunal, Amaravati Bench, Arandalpet, Guntur.
- 22) The Assistant Registrar, Income Tax Appellate Tribunal, Visakhapatnam.
- 23) The Chairman, Tribunal for Disciplinary Proceedings, Hyderabad.
- 24) The Secretary General, Supreme Court of India, New Delhi.
- 25) The Registrars General, All High Courts in India.
- 26) The Secretary, Bar Council of A.P., High Court of A.P., Amaravati.
- 27) The Accountant General, Enikepadu, Vijayawada, Andhra Pradesh.
- 28) The Public Prosecutor, High Court of Andhra Pradesh, Amaravati
- 29) The Administrative Officer, Government Pleaders' Office, High Court of A.P., Amaravati.
- 30) The Administrator General & Official Trustee at High Court Buildings, Hyderabad.
- 31) The Director of Prosecutions, Governorpet, Vijayawada.
- 32) The Commissioner of Printing and Stationery Department, A.P. Government Press, Mutyalampadu, Vijayawada. Pin.520 011 (For Publication in the Gazette Urgently).
- 33) The President, Andhra Pradesh High Court Advocates' Association, Amaravati.
- 34) The Secretary, Advocates' Clerks' Association, High Court of Andhra Pradesh, Amaravati.
- 35) The Commissioner, Information & Public Relations, A.P., RTC Bhavan, Vijayawada (with a request to publish the notification in all local dailies)
- 36) The Director, All India Radio, Vijayawada.
- 37) The News Director, Doordarshan Kendra, Vijayawada
- 38) The Editors, Eenadu, Deccan Chronical, Sia-sat, Sakshi  
Andhra Jyothi, Vaartha, The Hindu & Indian Express.
- 39) The Deputy Director, Public Relations, Andhra Pradesh Secretariat, Velagapudi.
- 40) The Overseer, High Court of Andhra Pradesh, Amaravati.
- 41) SPARE.

} With a request for making  
necessary announcement

} For publication in the Newspaper